

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Dr. Pramod Deo, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri R.Krishnamoorthy, Member**
4. **Shri S.Jayaraman, Member**

Petition No.122/2008

In the matter of

Determination of provisional transmission tariff for LILO of both circuits of Madurai-Trivendrum 400 kV D/C transmission line at Tirunelveli along with 1x315 MVA transformer and 1x 63 MVA Bus Reactor with associated bays and equipments under the transmission system associated with Kudankulam Atomic Power Project (2 X 1000 MW) from the date of commercial operation to 31.3.2009 in Southern Region.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Department, Govt. of Pondicherry, Pondicherry

.....Respondents

The following were present:

1. Shri U.K. Tyagi, PGCIL
2. Shri V.V.Sharma, PGCIL
3. Shri A.K.Nagpal, PGCIL
4. Shri Mohd. Mohsin, PGCIL
5. Shri M.M.Mondal, PGCIL
6. Shri R.Krishnaswami, TNEB

ORDER

(DATE OF HEARING: 16.12.2008)

The application has been made for approval of provisional transmission charges for LILO of both circuits of Madurai-Trivendrum 400 kV D/C transmission line at Tirunelveli along with 1x315 MVA transformer and 1x 63 MVA Bus Reactor with associated bays and equipments (the transmission asset) under the transmission system associated with Kudankulam Atomic Power Project (2X 1000 MW) (the transmission system) in Southern Region for the period from 1.5.2008 to 31.3.2009,

based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (the 2004 regulations).

2. The investment approval for the transmission system was accorded by Ministry of Power vide its letter dated 25.5.2005 at an estimated cost of Rs. 177929 lakh, which includes IDC of Rs. 7141 lakh.

3. The date of commissioning of the transmission asset, its apportioned approved cost and the actual cost as on the date of commercial operation, as given by the petitioner are as under:

Date of commercial operation	Apportioned approved cost (Rs. in lakh)	Capital cost as on the date of commercial operation (Rs. in lakh)
1.5.2008	14913.00	17334.35

4. The expenditure up to 31.3.2008 has been verified from the audited statement of accounts for the year 2007-08. For the period from 1.4.2008 to the date of commercial operation, the expenditure indicated is based on books of accounts yet to be audited.

5. The petitioner has claimed the following provisional transmission charges based on the capital cost of Rs. 17334.35 lakh as on the date of commercial operation:

Period	(Rs. in lakh) Transmission charges
2008-09(Pro rata)	2375.35

6. The petition has been heard after notice to the respondents. None has filed its reply. The representative of the Tamil Nadu Electricity Board has raised the issue of delay in commissioning the transmission system. The issue is relevant for consideration while determining final tariff. Since the present petition is for provisional tariff only, the issue raised is not being addressed at this stage. The respondents are

